

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 320 of 2020

IN THE MATTER OF:

Mrs. Manasi Indrajit Wadkar

...Appellant

Versus

Andhra Bank & Anr.

...Respondents

Present:-

For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with

Mr. Abhishek Baid, Advocate.

For Respondent: Mr. Abhijeet Sinha, Advocate for R-1.

Ms. Mamta Binani and Mr.Sandeep Bajaj, Advocates for R-2

Mr. A.K. Mishra, Advocate

O R D E R

(Virtual Mode)

22.07.2020 It is brought to the notice of this Appellate Tribunal by the Learned Counsel for the 1st Respondent that the 1st Respondent for Andhra Bank got merged with the Union Bank of India on 01.04.2020 and hence, the Cause Title of the instant Company Appeal in respect of the 1st Respondent is to be substituted with that of the name of the Union Bank of India. Hence, this Appellate Tribunal directs the Appellant to file necessary Interlocutory Application seeking an amendment for substitution of the Cause Title of the instant Company Appeal (AT) (Ins.) No. 320 of 2020 within 10 days from today.

It is open for the Learned Counsel for 1st Respondent to file 'Statement of Account' which he intends to rely upon and a Copy of the said document may

also be served to the Learned Counsel for the Respondents who appear for the respective parties.

The Registry is directed to list the matter on **05th August, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./ nn.